(c) Appropriate action against evasion of taxes and violation of taxation laws, including against the companies, is an on-going process. Such actions under taxation laws includes searches/surveys/enquiries, assessment of income, levy of taxes, penalties and filing of prosecution complaints in criminal courts, wherever applicable. After investigation, Show Cause Notices are issued and due process is followed for recovery of evaded tax.

## Cost of recalibration of ATMs

864. SHRI N. GOKULAKRISHNAN: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that the troubled banking industry will have to pay another  $\overline{100}$  crores to recalibrate ATMs for dispensing the new  $\overline{100}$  notes across the country;

(b) if so, the details thereof;

(c) whether it is also a fact that introduction of ₹ 200 note is already expected to cost Banks over ₹100 crore for ATM recalibration;

(d) whether the Banks had already spent over ₹110 crore for recalibrating ATMs after the introduction of the new ₹500 and 2,000 notes; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SHIV PRATAP SHUKLA): (a) to (e) As informed by Indian Banks' Association (IBA), banks incur cost of every recalibration. Data on cost of recalibration is not centrally maintained.

## Beneficiaries under Agricultural Debt Waiver and Debt Relief Scheme

865. SHRI VIJAY PAL SINGH TOMAR: Will the Minister of FINANCE be pleased to state:

(a) whether Government has recently made any changes under Agricultural Debt Waiver and Debt Relief Scheme for the farmers of the country, if so, the details thereof;

(b) whether the said scheme has benefitted farmers in the country; and

(c) if so, the details thereof and the reasons therefor along with the details showing the number of farmers benefitted by these schemes, scheme-wise and State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SHIV PRATAP SHUKLA): (a) to (c) ADWDRS, 2008 was announced in the Union Budget 2008-09 and detailed guidelines for the said Scheme were issued on 28.5.2008. The debt waiver portion of the ADWDRS, 2008 was closed by its due date *i.e.* 30.6.2008, while the debt relief portion of the Scheme was extended till 31.12.2009 and after further extension, closed on 30.6.2010.

The Scheme benefitted 3.73 crore farmers to the extent of ₹ 52,259.86 crore.

## **RBI** guidelines for agencies to deposit money in ATMs

866. SHRI PRABHAKAR REDDY VEMIREDDY: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that RBI has recently issued guidelines/directives to private agencies which deposit money in ATMs;

(b) if so, the details thereof;

(c) whether it is a fact that RBI has directed Banks to fill cash, as per denomination, in cassettes and hand it over to the private agencies and those agencies have to just replace the cassettes and hand over empty cassettes to Banks;

(d) whether it does not burden Banks as they have to purchase huge number of cassettes; and

(e) the response of Government to the concerns expressed by consortium of ATM industry?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SHIV PRATAP SHUKLA): (a) and (b) Reserve Bank of India (RBI) *vide* its guidelines issued on 6.4.2018 on 'Cash Management activities of the banks - Standards for engaging the Service Provider and its sub-contractor', advised banks to put in place certain minimum standards in their arrangements with the service providers for cash management related activities. The guidelines, *inter alia*, include the following criteria for the service provider:-

- Minimum net worth requirement of ₹ 1 billion.
- Minimum fleet size of 300 specifically fabricated cash vans (owned/leased).
- Cash to be transported only in the owned/leased GPS-enabled security cash vans of the Service Provider or its first level sub-contractors.